

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **01.04.2021** at **2.00 PM**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/887/2019  
NAME OF PETITIONER : Pioneer Power Ltd  
NAME OF RESPONDENT : TamilNadu Generation & Distribution Company Ltd  
SECTION : Sec 9 of IBC 2016

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**ORDER**

Learned Counsel for Petitioner Mr. Arvind Krishnan and Learned Counsel for Respondent Mr. Arvind Srevatsa are present through video conferencing platform.

It is represented by Learned Counsel for Petitioner that a withdrawal memo has been filed along with the terms for withdrawal of the said memo.

Taking into consideration the said representation as well as *Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016* this Petition stands **dismissed as withdrawn**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

MEMBER (TECHNICAL)  
ghk

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

MEMBER (JUDICIAL)